

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11637 OF 2004

(From the judgement and order dated 16/04/2004 in WA No.7997/1999
of the HIGH COURT OF KARNATAKA AT BANGALORE)

SYNDICATE BANK & ORS

Petitioner(s)

VERSUS

VENKATESH GURURAO KURATI

Respondent(s)

(With prayer for interim relief)

Date: 20/01/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner(s)

Mr. Parag P. Tripathi, Sr. Adv.

Mr. V. Sudeer, Adv.

Mr. Balaji Srinivasan, Adv.

Mr. M.B.R.S. Raju, Adv.

Ms. S. Sunita, Adv.

Mr. S. Sachin, Adv.

Mr. J.B. Ravi, Adv.

Mr. Raju Raj Jamawal, Adv.

Mr. S. Srinivasan, Adv.

For Respondent(s)

Mr. Naveen R. Nath,Adv.

Ms. Lalit Mohini Bhat,Adv.

Ms. Anitha Shenoy,Adv.

Ms. Hetu Arora,Adv.

Mr. Sharan Dev Singh Thakur,Adv.

UPON hearing counsel the Court made the following

O R D E R

A copy of the Inquiry Report shall be given to the counsel for
the respondent within one week.

[T.I. Rajput]

Court Master

[Vijay Dhawan]

Court Master